

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 468
ANSWERED ON 22.07.2026

PRIORITISING STATES FOR SOLAR AND WIND ENERGY DEVELOPMENT

468. DR. GUMMA THANUJA RANI

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any renewable energy capacity addition targets have been identified for Andhra Pradesh under the country's renewable energy expansion plans;
- (b) if so, the details thereof;
- (c) whether Andhra Pradesh has been identified as a priority State for solar and wind energy development; and
- (d) if so, the measures being taken by the Government to promote renewable energy deployment in the said State?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) & (b) Ministry of New and Renewable Energy is working towards achieving 500 GW of installed electricity capacity from non-fossil sources in the country by 2030. No specific State-wise targets have been fixed in this 500 GW. However, Ministry of Power has specified minimum share of consumption of renewable energy (RE) by electricity distribution licenses, being designated consumer, as a percentage of total share of energy consumption, for all the States in the country from 2024-25 to 2029-30. The year-wise Renewable Consumption Obligation (RCO) for total RE are given below:

Year	Total RE
2024-25	29.91%
2025-26	33.01%
2026-27	35.95%
2027-28	38.81%
2028-29	41.36%
2029-30	43.33%

Further, New & Renewable Energy Development Corporation of Andhra Pradesh Ltd (NREDCAP) has informed that the Government of Andhra Pradesh has formulated the Andhra Pradesh Integrated Clean Energy Policy, 2024 with the target 160 GW of renewable energy capacity addition in the State.

(c) Andhra Pradesh is one of the potential States in the country for development of solar and wind energy projects. The State has estimated solar power potential of 299.3 GW (*NISE Solar Potential Map of India, 2025*) and wind power potential of 123.3 GW (*NIWE Wind Potential Map at 150m height, 2023*).

(d) The Government has taken several steps and initiatives to promote and accelerate renewable energy (RE) capacity in the country, including the State of Andhra Pradesh, to realize the commitment of 500 GW non-fossil energy capacity by 2030 as given at **Annexure**. Further, as per the information received from NREDCAP, in order to promote renewable energy projects, the Govt. of Andhra Pradesh has notified AP Integrated Clean Energy Policy 2024. The policy includes incentives and facilitation being extended to the project developers to attract investments in the RE sector.

Annexure referred to in reply of part (d) of the Lok Sabha Unstarred Question No. 468 to be answered on 22.07.2026

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable Renewable Energy (FDRE) projects have been issued.
- Pilot scheme for Contract for Difference (CfD) for renewable energy projects of 500 MW capacity issued. The CfD mechanism, a globally proven framework, will provide an alternative instrument (in addition to long term Power Purchase Agreements) for sale of renewable energy, through power exchanges.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects, Small hydro power development scheme have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on Inter State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters & Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting & developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.

- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and Manufacturers [ALMM (Wind)] and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.
- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM – Wind Turbine Components (ALMM-WTC) issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
